

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 419
Appeal No. 220/ND/252/2023

IN THE MATTER OF:

Amarjyoti India Private Limited	...	Appellant
Versus		
Registrar Of Companies Nct Of Delhi And Haryana	...	Respondent

Under Section 252(3)

Order delivered on 09.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	: Mr. Abnish Kumar, CS
For the ROC	: Adv. Jyoti Khurana, Adv. Aakash Sharma
For the I.T. Deptt.	: Mr. Akshat Singh Junior Standing Counsel along with Ms. Bhanu Gupta, Adv. for Income Tax dept.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **20.08.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)